

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK**

O.A.No.78 of 2012  
Cuttack, this the 13<sup>th</sup> day of February, 2012

S.Kawasi .... Applicant  
Vs  
UOI & Others .... Respondents

C O R A M  
THE HON'BLE SHRI A.K.PATNAIK, MEMBER (JUDL.)

O R D E R

Having heard Mr.P.K.Padhi, Learned Counsel for the Applicant and Mr.P.R.J.Dash, Learned Additional Standing Counsel appearing for the Respondents, as agreed to by Learned Counsel for the Applicant, without expressing any opinion on the merit of the matter this **OA is disposed** of with direction to the Respondent No.2 [Senior Superintendent of Post Offices, Koraput Division, At/Po.Jeypore, Dist. Koraput] to dispose of the representation at Annexure-A/3 dated 26-07-2011 and communicate the decision in a well reasoned order to the Applicant within a period of 60(sixty) days from the date of receipt of the order.

Copy of the OA along with copy of the order be sent to the Respondent No.2 for compliance.

  
Member (Judl.)